ANF-2D

Application for Policy Relaxation Committee

(Refer Para 2.59 of FTP)

Please Note: The process of application for Identity Card is completely electronic and paperless. Applicant(s) may please navigate to the DGFT Website (https://dgft.gov.in) → Services → Policy Relaxation Committee → Apply for PRC. The given ANF-2D is provided here for reference purposes. No paper copies or scanned copies of this ANF form are to be submitted to any Office(s) of DGFT.

Applicant Details

Applicant Details	
Branch Code	Entity Branch Address
Applicant Name	IEC Number
Scheme Name	Request of the firm
Entity Name	Email-id
Mobile Number	File Number
Application Type	Amount paid
Application Number	
Reason/Justification	
Whether any Show Cause Notice Issued/Investigation Ongoing?	
Does import items declared in application fall under Appendix 4J?	

Top 3 Principal Export Items

First Export Item Description	First Export FOB Value (in INR Lakhs)
Second Export Item Description	Second Export FOB Value (in INR Lakhs)
Third Export Item Description	Third Export FOB Value (in INR Lakhs)

Top 3 Principal Import Items

First Import Item Description	First Import FOB Value (in INR Lakhs)
Second Import Item Description	Second Import FOB Value (in INR Lakhs)
Third Import Item Description	Third Import FOB Value (in INR Lakhs)

Personal Hearing

Do you want to apply for PH:	Name of Perso attending the PH:	on	Designation the person attending	1	
Email-id		Mobile Number		Name of Firm/Co	

Authorisation Details

Authorisat	ion Details						
Sr. No							
EPCG Auth	norisation Number						
Authorisation	Authorisation Type Scheme		e	Duty Saved Value Allowed (in Rs.)		Duty Saved Value Allowed (in FC)	
Duty Save	Based Authorisation						
Import Validity (Initial)		Total EO Period (Date of Expiry)		Date of Issuance of Authorisation		RA File Number	
Duty Saved Value utilised (in Rs.)		Duty Saved Value utilised (in FC)		Import Validity (Revised)		Specific Export Obligation (INR)	
Specific Export Obligation (USD)			Average Export Obligation				
EO Details	Date of Expiry of EO Period	EO to be fulfilled (In Rs.)		EO fulfilled (in Rs.)	EO fulfilled (in FC)	EO Unfulfilled (in Rs.)	EO Unfulfilled (in FC)
Specific EO (Block I)				·	,	,	,

Specific EO (Block II)				
Specific EO (Overall)				
SI. No.	Financial year	Average to be maintained	Average Maintained	Remarks
1				

Declaration:

- I/we, hereby, declare/certify that:
- The entity for whom the applicant has been made has not been penalized under any

of the following Act (as amended from time to time).

- The Customs Act, 1962,
- The Central Excise Act 1944,
- Foreign Trade (Development & Regulation) Act 1992, and
- The Foreign Exchange Management Act, 1999.
- The Conservation of Foreign Exchange, Prevention of Smuggling Activities Act, 1974
- The GST Act
- SEZ Act and Rules
- None of the Proprietor/Partner(s)/Director(s)/Karta/Trustee of the firm /company, as the case may be, is/are a
- Proprietor/Partner(s)/Director(s)/Karta/Trustee in any other firm/Company which is on the Denied Entity List (DEL) of DGFT.
- neither the Registered Office/Head Office of the firm/company nor any of its Branch Office(s)/Unit(s)/Division(s) has been declared as defaulter and has otherwise been made ineligible for undertaking Import/export under any of the provisions of the Policy:
- I/We undertake to abide by the provisions of the Foreign Trade(Development and Regulation)Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures and the ITC(HS) Classification of Export &Import items.
- I/We fully understand that any information furnished in the application if found incorrect or false will render me/us liable for any panel action or other consequences as may be prescribed in law or otherwise warranted and decision taken by PRC shall stand withdrawn.
- I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or held there from.
- I hereby certificate that I am authorized to verify and sign this declaration as per Paragraph 11.06 of the Policy.
- I/We hereby declare and certify that goods imported against Advance Authorization is available with me/us and has not been sold/transferred.

You have ticked the box as acceptance of declaration/ undertaking details.				
Place				
Date				
Name				
Designation				
Email-id				
Mobile				
Office Address				
Residential Address				